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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Nagaon

Dated Guwahati, the _____ March, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJN/1823 dated 08.03.2022

Sir,

With reference to the above, I am directed to inform you that Shri Sandeep Kaushik, Addl. Chief Judicial Magistrate, Nagaon has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) during the Bohag Bihu holidays in the month of April, 2022 to visit Nubra Valley in the Union Territory of Ladakh along with his wife, by the shortest possible route, as per existing Rules.

Shri Kaushik may be informed accordingly.

Thanking you.

Yours faithfully

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/1597-1600 /A, dated 21/3/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Sandeep Kaushik, Addl. Chief Judicial Magistrate, Nagaon with reference to his letter dated. 04.03.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

21.03.22
REGISTRAR (VIGILANCE)

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